



The Orissa Gazette

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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

NOTIFICATIONS.

The 16th September 1942.

[1] **No. 9189-L.S.-G. (C).**—In exercise of the powers conferred by sub-section (1) of section 305 of the Madras District Municipalities Act, 1920 (Madras Act V of 1920), the Governor of Orissa is pleased to make the following rule, namely :—

“In Schedule VI of the said Act, to the List of Dangerous Diseases contained thereunder the following shall be added, namely :—

Yellow fever.

Fever accompanied by jaundice.”

The 16th September 1942.

No. 9190-L.S.-G. (C).—In exercise of the powers conferred by section 264-B of the Bihar and Orissa Municipal Act, 1922 (Bihar and Orissa Act VII of 1922), the Governor of Orissa is pleased to direct that all the provisions of section 264-A of the said Act shall, during a period of two years from the date of this notification, apply in the Municipalities of Cuttack, Puri, Balasore, Kendrapara and Jajpur with respect to the following infectious diseases, namely :—

(1) Yellow fever.

(2) Fever accompanied by jaundice.

The 16th September 1942.

No. 9191-L.S.-G. (C).—In exercise of the powers conferred by section 14 of the Bihar and Orissa Motor Vehicles Taxation Act, 1930 (Bihar and Orissa Act II of 1930), the Governor of Orissa is pleased to make the following amendment to the Bihar and Orissa Motor Vehicles Taxation Rules, 1930, published with the notification of the Government of Bihar and Orissa in the Local Self-Government Department No. 12432-L.S.-G., dated the 6th December 1930, as subsequently

amended, in their application to the Province of Orissa.

AMENDMENT.

In rule 14, the following sub-rule shall be added :—

(3) Any person belonging to the armed forces of the Crown or of any allied power or any person directly attached thereto who, while making a temporary stay in the province, uses or keeps for use any motor vehicle for authorised military purposes within the province, shall be exempted from liability from payment of tax during the pendency of the present hostilities and for one year after their termination.

The 16th September 1942.

No. 9192-L.S.-G. (C).—In exercise of the powers conferred by sub-section (1) of section 11 of the Madras Motor Vehicles Taxation Act, 1931 (Madras Act III of 1931), the Governor of Orissa is pleased to direct that the following classes of motor vehicles shall be exempted from payment of tax under the said Act during the pendency of the present hostilities and for one year after their termination, namely :—

- (a) Any motor vehicle taken in possession by or kept under the control of authorities in the Police Department for use in cases of emergency ;
- (b) Any motor vehicle used or kept for use for civil defence purposes under the authority of the Government of Orissa if certified by the District Magistrate as being so used, and
- (c) Any motor vehicle owned, hired or requisitioned on hire by the Central or the Provincial Government for use in aerodrome construction works within the Province.

By order of the Governor,

S. DAS,

Secretary to Government.

[1] Cancelled by notification no. 28086-L.S.G. dt 14-12-43 (O. 88).
dt 17-12-43, pt. 10 398

No. 2528-L.S.-G.

GOVERNMENT OF ORISSA.

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

RESOLUTION.

The 10th September 1942.

THE ORISSA MEDICAL EXAMINATION BOARD.

The Bihar and Orissa Medical Examination Board functioned in the old Bihar and Orissa Province. With the separation of the province of Orissa, the Government of Bihar expressed their desire to have the Board function in respect of their province only and requested the Government of Orissa to arrange a separate Board for its own province. After careful consideration the Government of Orissa accepted the suggestion and in notification No. 2526-L.S.-G., dated the 10th September 1942 authorized the Orissa Medical Examination Board, under section 3 of the Indian Medical Degrees Act, to confer diplomas, licenses or other documents signifying that the holder is qualified to practise western medical science. The regulations of the Board are published for general information.

By order of the Governor,
S. DAS,
Secretary to Government.

REGULATIONS.

CONSTITUTION OF THE BOARD.

1.(a) There shall be established in Orissa a Medical Examination Board, hereinafter designated "the Board", for the purpose of enabling persons, who desire to practise western medical science as defined in the Indian Medical Degrees Act, 1916 (VII of 1916), to receive, after appropriate teaching and examination, a license testifying to their adequate training and proficiency in this subject.

(b) The Board shall have power to grant to any person who satisfies such conditions and passes such examinations as they may from time to time ordain, diplomas in Midwifery and General Nursing.

(c) The Board shall have power, subject to the sanction of the Provincial Government, to recognize hospitals for the purpose of sending up candidates for examinations for the diplomas in Midwifery and in General Nursing.

2. The Board shall consist of (a) the Director of Health and Inspector-General of Prisons, as ex-officio President of the Board and (b) five members, namely, the Superintendent of the General Hospital, Cuttack, and the Principal of the Orissa Medical School as ex-officio members and one senior member of the Orissa Medical Service, and three other members to be appointed by the Provincial Government for a period of three years from among registered medical men of sufficient professional standing and responsibility in the Province. One of the last named three members should be a lady doctor, if in the opinion of the Provincial Government such a person with sufficient qualifications is available. When the offices of the Superintendent of the General Hospital, Cuttack and of the Principal of the Orissa Medical School are combined in one officer, the Provincial Government shall appoint the Civil Surgeon, Ganjam, to fill the vacancy.

VACANCIES ON THE BOARD.

3. When any vacancy occurs among the members of the Board by death, resignation duly accepted, removal or otherwise, the Provincial Government shall appoint thereto a member whose term of office shall be the unexpired portion of the term expressed in Regulation 2.

MEETINGS OF THE BOARD.

4. The ordinary meetings of the Board shall be held as soon after the completion of the Board's examinations as practicable.

5. The President may call a special meeting of the Board whenever he considers the same to be necessary.

6. The President shall call a special meeting of the Board upon a requisition signed by three or more members.

7. Upon the demand of two members present at a meeting any question under consideration by the Board shall be decided by ballot.

8. At least three members shall be necessary to form a quorum at any meeting of the Board, and a resolution of the Board shall be deemed to be carried or to be lost according as it is, or is not, supported by a majority of the President and members present and voting. In case of an equality of votes the President shall have a second or casting vote.

MAKING OF RULES.

9. The making, altering or abrogating of any rule contained in the Schedule hereto annexed or any other rule that the Board may make to regulate the conduct of the examinations shall be in the following manner:—

A written formula for any proposed rule, or for altering, or for abrogating any existing rule being delivered by a member of the Board to the President or presiding member at any meeting of the Board, shall thereupon be read and, if seconded, it shall be referred to a committee of the Board, who shall be immediately elected with direction to report at the next or succeeding meeting of the Board, with or without obtaining opinion of counsel, if the same, in the judgment of the Board or the said committee, be necessary. On the said committee presenting the report, the Board shall ballot for the acceptance or rejection of the said formula, and if it is approved by a majority of two-thirds of the said Board, or of any succeeding meeting of the Board, the same shall be ordained by such Board and signed by the members present.

ABSENCE, RESIGNATION AND REMOVAL OF MEMBERS.

10. Any member of the Board, who shall be absent from India for a period exceeding nine months and shall have previously intimated his intention to the Board, shall be deemed to have ceased to be a member of the Board during such absence and the Provincial Government shall nominate a substitute member for the period.

11. Should any member of the Board be absent for two consecutive ordinary meetings without leave of the Board, he shall *ipso facto* cease to be a member of the Board, unless a reason for such absence, satisfactory to the Board, be assigned.

12. The resignation of a member of the Board shall not be effectual until the acceptance thereof by the Provincial Government.

13. Any member of the Board, who shall wilfully disobey any regulation, rule, ordinance or constitution of the Board, shall be liable to censure or removal by the Provincial Government.

COMMON SEAL.

14. The Board shall have a common seal, which shall be in the custody of the President.

15. The seal shall not be affixed to any instrument except in the presence of the President.

16. The seal of the Board shall be affixed to the license of every licentiate of the Board.

EXECUTIVE SUB-COMMITTEE.

17. All matters connected with—

(1) The appointment of Examiners,

- (2) The making of all arrangements in connection with Board Examination,
- (3) Applications for exemption except those which must be referred to the Board, shall be carried out by the President, sitting with the Superintendent of the General Hospital, Cuttack and the Principal of the Orissa Medical School as an Examination Executive Committee.

EXAMINERS AND CENTRES OF EXAMINATION.

18. Examiners shall be appointed for a period of one year and shall be eligible for reappointment. They shall receive such remuneration as the Board, with the sanction of the Provincial Government, shall, from time to time, determine.

19. The Board's examination shall be held at Cuttack as centre.

TREASURES AND SECRETARY.

20. The President and the Superintendent of the Cuttack General Hospital, for the time being, shall be joint Treasurers of the Board.

21. All payments and contributions shall be paid to the Treasurer of the Board and shall be for the use of the Board.

22. All investments or deposits shall be made in the name of the "Orissa Medical Examination Board".

23. All drafts upon the bankers of the Board shall be signed by one of the Treasurers and the Secretary.

24. The accounts of the Board shall be audited once in each year, by the Examiner of Local Accounts, Orissa.

25. The Board shall appoint a Secretary and shall pay him such salary, if any, and such allowances, if any, as the Board may determine. The Board shall also appoint such further establishment, if any, as they may consider necessary.

ADMISSION OF WOMEN.

26. Women may be admitted to the Board examinations on the same terms and conditions as men and, so far as it is necessary to give effect to this Regulation, words in the Regulations and the Schedule annexed which import the masculine gender shall also import the feminine gender, and all proper alterations shall be made in the form of the letters, testimonials, certificates and licenses granted by the Board.

27. Women shall be eligible for the same rights and privileges as are exercised by men under the Regulations of the Board.

THE LICENSE.

28. The Board shall have power to grant to any person who satisfies such conditions and passes such examinations as they may, from time to time, ordain, a license testifying to his adequate training and proficiency in western medical science, comprising allopathic medicine, obstetrics and surgery.

29. The Board shall have the power of declining to examine any candidate whose character or conduct renders such candidate unfit in the opinion of the Board, which shall be final, to be admitted as a licentiate of the Board.

30. The license shall entitle its holder to be styled "Licentiate of the Orissa Medical Examination Board" and shall be a registrable qualification of a standard required for the practice of Medicine, Surgery and Midwifery.

31. The Board will at all times protect and defend every Licentiate of the Board, who may be disturbed in the exercise and enjoyment of the rights, privileges, exemptions and immunities acquired by him as a licentiate thereof.

32. If any holder of the license of the Board shall, after due enquiry, be held by the Board to have been guilty of disgraceful conduct in any professional respect, the Board may, by resolution, remove his name from the list of licentiates of the Board, and suspend his license.

33. Should any holder of the license be convicted of any criminal offence or have his name removed from any medical register under any Medical Act or Acts, the Board may, if they consider the offence of which he has been convicted, or for which he has been removed from the register, to be such as to render him unfit to hold the license of the Board, direct his name to be removed from the list of licentiates and suspend his license.

34. Any holder of the license, whose name shall have been removed from the list shall, on demand of the Board, deliver up his license, which shall then become void and the property of the Board.

35. The Board may, by a resolution supported by two-thirds at least of those present and voting, rescind such a resolution as is referred to in Regulation 32 and, subject to such conditions and reservations as the Board may see fit, restore to the list of licentiates the name of any person which has been removed from it, and return to him the license of which he had been deprived.

36. No licentiate of the Board shall permit or suffer his name to be connected with any advertisement for personal gain, or with any publication of an indelicate or immoral nature.

37. No licentiate of the Board shall (a) practise or profess to practise by the use of, or according to, any secret remedy or treatment, or (b) allow his name to be connected with advertisements for the sale of any secret remedy or for practice by the use of any secret remedy or method of treatment or (c) connect himself in partnership or otherwise, or continue in connection with any person practising by means of, or advertising the sale of, any secret remedy.

38. No licentiate of the Board shall be guilty of deception or other immorality in the practice of his profession, nor shall be in any other way conduct himself inconsistently with the honour and decorum which becomes his position as licentiate of the Board.

39. The license of the Board shall not be delivered to any person unless and until he (1) makes and signs the following declaration, and (2) signs his name to a copy of the Regulations of the Board in token of his having undertaken to obey them:—

DECLARATION.

"I.....(name).....do solemnly and sincerely declare that, while holding the license of the Orissa Medical Examination Board, I will observe the Regulations thereof and will obey every lawful order of the Board, and that I will demean myself honourably in the practice of my profession and to the utmost of my power maintain the dignity and honour of the Board."

DIPLOMAS FOR MIDWIFERY AND NURSING.

40. The Board shall have the power of declining to examine any candidate whose character or conduct renders such candidate unfit in the opinion of the Board to be admitted to the examination. The decision of the Board will be final.

41. The diploma shall entitle its holders to be styled "Diplomate in Midwifery/Nursing, Orissa". It shall be in such form as the Board may, from time to time, prescribe.

42. The Board will at all times protect and defend every holder of the diploma of the Board, who may be disturbed in the exercise and enjoyment of the rights, privileges, exemptions and immunities acquired by her as a diplomate.

43. If any holder of the diploma of the Board shall, after due enquiry, be held by the Board to have been guilty of disgraceful conduct in any professional respect, the Board may by resolution remove her name from the list of diploma-holders of the Board, and suspend her diploma.

44. Should any holder of the diploma be convicted of any criminal offence the Board may, if they consider the offence of which she has been convicted to be such as to render her unfit to hold the diploma of the Board, direct her name to be removed from the list of diploma-holders and suspend her diploma.

45. Any holder of the diploma, whose name shall have been removed from the list shall on demand of the Board, deliver up her diploma, which shall then become void and the property of the Board.

46. The Board may, by a resolution supported by two-thirds at least of those present and voting, rescind such a resolution as is referred to in Regulation 43 and subject to such conditions and reservations as the Board may see fit, restore to the list of diploma-holders the name of any person which has been removed from it, and return to her the diploma of which she had been deprived.

47. No diploma-holder of the Board shall permit or suffer her name to be connected with any advertisement for personal gain or with any publication of an indelicate or immoral nature.

48. No diploma-holder of the Board shall (a) practise or profess to practise by the use of or according to, any secret remedy or treatment, or (b) allow her name to be connected with advertisements for the sale of any secret remedy or for practice by the use of any secret remedy or method of treatment, or (c) connect herself in partnership, or otherwise, or continue in connection with any person practising by means of, or advertising the sale of, any secret remedy.

49. No diploma-holder of the Board shall be guilty of deception or other immorality in the practice of her profession, nor shall she in any other way conduct herself inconsistently with the honour and decorum which becomes her position as a diploma-holder of the Board.

50. The diploma of the Board shall not be delivered to any person unless and until she (1) makes and signs the following declarations and (2) signs her name to a copy of the Regulations of the Board in token of her having undertaken to obey them.

DECLARATION.

"I.....(name).....do solemnly and sincerely declare that while holding the diploma of the Orissa Medical Examination Board, I will observe the Regulations thereof and will obey every lawful order of the Board, and that I will demean myself honourably in the practice of my profession and to the utmost of my power maintain the dignity and honour of the Board."

SCHEDULE A.

INTERPRETATION CLAUSES.

1.(a) "Recognized" means recognised for the purpose by the Orissa Council of Medical Registration.

(b) "Recognized University" means a university established and incorporated under the Indian Universities Acts, or a university of the United Kingdom or of the British Colonies.

(c) "Regular Attendance" in a subject shall be considered to be attendance at 75 per cent of the lectures, tutorials, demonstrations, ward duties and practical classes in that subject in a recognized medical school.

EXAMINATION FOR THE LICENSE.

2. For so long as the Board may determine the following examinations, passed in sequence, are required to be passed by a candidate for the license.

3. (1) The Premedical Examination shall embrace the following subjects:—
Chemistry and Physics.

(Syllabus as in Appendix.)

(2) The minimum period of study for the Premedical Examination shall be six months.

4. (1) The first professional examination shall embrace the following subjects:—

Anatomy.

Physiology.

Pharmacology and Materia Medica.

(Syllabus as in Appendix.)

(2) The minimum period of study for the First Professional Examination shall be two academic years.

5. (1) The Second Professional Examination shall embrace the following subjects:—

Pathology.

Hygiene.

Medicine.

(Syllabus as in Appendix.)

(2) The minimum period of study for the Second Professional Examination shall be one academic year.

6. (1) The Final Professional Examination shall embrace the following subjects:—

Medicine (Therapeutics, Pathology, etc.)

Surgery (Pathology, Operative Surgery.)

Midwifery and Gynaecology (Infant diseases, child welfare, Antenatal, Pathology and Operations).

(No syllabus.)

(2) The minimum period of study for the Final Professional Examination shall be two academic years, provided that it shall be three academic years for candidates taking the 5-year course.

7. The examinations shall be written, oral and practical in every subject.

8. The minimum pass marks in any subject shall be a total of 50 per cent provided that marks gained in each of the oral and the practical portions respectively, shall not be less than 45 per cent.

9. The examinations shall be held in April and November each year, beginning on the first working day of each of these months.

10. Candidates will be notified of the results on the last working day of April and November, provided they handed over to the Principal, Orissa Medical School, stamped addressed envelopes previously for the purpose.

11. The following hospitals are recognised institutions for training in general nursing and midwifery, namely:—

(1) Cuttack General Hospital.

(2) Moorshead Memorial Hospital, G. Udayagiri.

(3) Baptist Mission Hospital, Berhampur.

The list may be added to from time to time on the recommendation of the Medical Examination Board. Hospitals situated outside the province may on the recommendation of the Medical Examination Board be recognised as training institutions but individual nurses from unrecognised training institutions will not be eligible to appear at the examinations.

No hospital shall be recognised as a training centre for granting nurses diplomas unless the matron in charge herself also possesses a recognised diploma in General Nursing.

12. (a) Candidates who fail will be allowed to sit for re-examination only after satisfactory certified completion of a further period of study as prescribed below:—

(i) Those obtaining less than 25 per cent of marks required for a pass in any subject—One year, that is to say, up to the following April or November as the case may be;

(ii) Those obtaining more than 25 per cent marks up to the next examination.

(b) Candidates failing at any examination except pre-medical, three times shall not be allowed to proceed further under their Board. Two failures only are allowed at the pre-medical.

13. Only one re-examination at the Pre-medical and two re-examinations at any one of the remainder of the examinations whether the re-examination be in whole or in part.

14. The fees payable in advance to the Secretary of the Examination Board before the 1st working day of March and October are—

				Rs.
1. Pre-medical	...	...	...	10
Re-examination	...	...	...	10
2. First Professional	...	...	...	30
Re-examination—				
(a) Whole	...	...	...	20
(b) One subject	...	...	...	10
3. Second Professional	...	...	...	20
Re-examination—				
(a) Whole	...	...	...	15
(b) One subject	...	...	...	10
4. Final Professional	...	...	...	30
Re-examination—				
(a) Whole	...	...	...	25
(b) One subject	...	...	...	15

15. A candidate shall not be entitled to claim a refund of the fee or any portion of it because he has failed to pass or because he has failed to present himself for examination.

16. (a) A certificate that a license has been obtained by any licentiate shall not be granted to or for any person whomsoever except by resolution of the Board.

(b) For a certificate so granted, a fee of rupees ten shall be payable to the Board. Provided that, if it appears to the Board that the license has been destroyed or irrevocably lost by fire, shipwreck or other accident, the Board may remit the said fee, or a part thereof.

PRE-MEDICAL EXAMINATION.

17. Every candidate for the pre-medical examination shall apply to the Secretary to the Board in the form prescribed by the Board with the fee required under rule 14.

18. Every candidate appearing for the examination shall produce satisfactory evidence of having passed one of the following examinations in general knowledge:—

(i) The Matriculation or Medical Preliminary Examination or any higher examination in Arts or Science of a recognized University.

(ii) The Final Examination of the B Class Examination Board.

(iii) The School Final Examination for Indian schools.

(iv) The High School Examination or the Junior Local Examination of the Cambridge University or any other examination recognized by Government as equivalent thereto.

19. Every candidate shall also produce the following certificates:—

(i) A certificate of good moral character and diligent study from the head of a recognized medical school.

(ii) A certificate that after qualifying under rule 18 above, he or she has been engaged in medical studies for two academic terms in a recognized medical school.

(iii) A certificate that he or she has regularly attended the lectures and demonstrations in Physics and Chemistry, as prescribed in the syllabus of instruction for Government Medical School in Orissa.

(iv) A certificate that he is not less than 18 years of age.

20. The examination in Physics and Chemistry shall be written, oral and practical. Details of requirements are given in the Appendix.

21. A candidate who fails to pass the Pre-medical Examination may be admitted to the subsequent examination on payment of the full amount of the prescribed fee and subject to rule 12.

22. For the written part of the examination three hours shall be allowed for answering the paper.

23. The time-table for the oral and practical examination showing the time and place, will be notified at the centre on each occasion.

24. The maximum number of marks for the examination will be as follows:—

	Written.	Oral and Practical.	Total.
Chemistry	100	100	200
Physics	100	100	200

Percentage required to pass is 50 per cent in each subject.

25. Candidates will hand over to the Principal of the school stamped addressed envelopes for the purpose of forwarding them their results at the earliest date as provided in rule 10.

The list of successful candidates will be published in the *Orissa Gazette* in alphabetical order: provided that the first three candidates will be shown in order of merit for each examination.

FIRST PROFESSIONAL EXAMINATION.

26. Every candidate for the first Professional Examination shall apply to the Secretary to the Board in the form prescribed by the Board with the fee required under rule 14.

27. Every candidate appearing for the examination shall produce satisfactory evidence of having passed the Pre-medical examination of the Board or some other examination recognized by the Board as equivalent thereto.

28. Every candidate shall also produce the following certificates:—

(i) A certificate of good moral character and diligent study from the head a recognized medical school.

(ii) A certificate that he has been engaged in the study of the subject of the examination for two academical years in a recognized medical school.

(iii) A certificate that he has regularly attended the lectures and demonstrations, practical classes, tutorials on the following subjects as prescribed in the syllabus of instruction for Government Medical School in Orissa:—

(a) Anatomy, including dissections, demonstrations, tutorials including dissection of the whole body at least once, a course of Osteology and of Embryology.

(b) Physiology, including Practical Physiology and Histology and Biochemistry.

(c) Pharmacology, Practical Pharmacy, Materia Medica, etc.

29. Every candidate for the examination, which shall be written, oral and practical, shall be examined in the following subjects:—

(a) Anatomy.

(b) Physiology.

(c) Materia Medica and Pharmacology.

Details of requirements given in Appendix.

30. A candidate who fails in one subject only shall, on payment of a fee as laid down in rule 14 be permitted to appear in that subject at the next examination subject to the condition laid down in rule 12. If he passes, he shall be held to have passed the entire examination. A candidate, failing to pass or appear under this provision, shall be required to pass in all subjects of the examination.

Candidates failing in two subjects must present themselves in the whole examination subject to the terms laid down in rule 12.

31. The written part of the examination shall be held on three successive days and three hours shall be allowed for answering each paper in the following order:—

First paper—First day—8 A.M. to 11 A.M.—Anatomy.

Second paper—Second day—8 A.M. to 11 A.M.—Physiology.

Third paper—Third day—8 A.M. to 11 A.M.—Materia Medica and Pharmacology.

32. The time-table for the oral and practical examinations, showing the time and place, will be notified at the centre on each occasion.

33. The maximum number of marks in every subject shall be—

Subject.				Written.	Oral and Practical.	Total.
Anatomy	...	...	...	100	100	200
...	Physiology	...	...	100	100	200
...	Materia Medica and Pharmacology	...	...	100	100	200

Percentage required to pass is 50 per cent in each subject.

Candidates will hand over to the Principal of the school stamped-addressed envelopes for the purpose of forwarding them their results at the earliest date as provided in rule 10.

34. The list of successful candidates will be published in the *Orissa Gazette* in alphabetical order: provided that the first three candidates will be shown in order of merit for each examination.

SECOND PROFESSIONAL EXAMINATION.

35. Every candidate for the second professional examination shall apply to the Secretary to the Board in the form prescribed by the Board with the fee required under rule 14.

36. No candidate shall be admitted to the second professional examination who has not—

- (i) furnished satisfactory evidence that he is of good moral character;
- (ii) completed three full years' of academical study after passing the pre-medical examination;
- (iii) passed at a date at least one year prior to the commencement of the second professional examination, either the first professional examination of the Board, or some other examination recognized by the Board as equivalent thereto.

37. Candidates must also produce the following certificates signed by the head of a recognized medical school, or schools, of having regularly attended the lectures, practical classes or demonstrations including not less than ten certified attendance at medico-legal post-mortems on the following subjects as prescribed in the syllabus of instruction for the Government medical school in Orissa:—

- (a) Medical Jurisprudence and Lunacy.
- (b) Pathology.
- (c) Hygiene and Vaccination.

Details of requirements given in Appendix.

38. Every candidate for the examination, which shall be written, oral and practical, shall be examined in the subjects mentioned in the preceding rule.

39. The time-table for oral and practical examination showing time and place, will be notified at the centre on each occasion.

Each subject shall carry the following marks:—

Subject.	Written.	Oral and Practical.	Total.
Medical Jurisprudence	100	100	200
Pathology	100	100	200
Hygiene	100	100	200
Percentage required to pass is 50 per cent in each subject.			

40. Candidates will hand over to the Principal of the school stamped-addressed envelopes for the purpose of forwarding them their results at the earliest date as provided in rule 10.

The list of successful candidates will be published in the *Orissa Gazette* in alphabetical order, provided that the first three candidates will be shown in order of merit for each examination.

THE FINAL PROFESSIONAL EXAMINATION.

41. Every candidate for the final professional examination shall apply to the Secretary to the Board in the form prescribed by the Board with the fee required under rule 14.

42. No candidate shall be admitted to the final professional examination, who has not—

- (i) attained the age of 22 years and produced satisfactory evidence of the fact;
- (ii) furnished satisfactory evidence that he is of good moral character;
- (iii) completed four full years of academical study including 24 months clinical work;
- (iv) passed at a date at least one year prior to the commencement of the final professional examination, second professional examination of the Orissa Medical Examination Board, or an examination recognized by the Board as equivalent thereto.

43. Candidates must also produce the following certificates signed by the head of a recognized medical school or schools of having regularly attended the lectures, practical classes, ward duties, clinics, tutorials or demonstrations on the following subjects:—

- (a) Medicine and Therapeutics, including Medical Pathology,
- (b) Surgery, including Surgical Pathology and Operative Surgery,
- (c) Midwifery and Gynaecology including Antenatal clinics, Infant diseases and child welfare.

Details of the requirements are given in the Appendix.

44. Every candidate for the examination, which shall be written, oral and practical, shall be examined in the subjects mentioned in the preceding rule.

45. The time-table for the oral and practical examination, showing the time and place, will be notified in the centre on each occasion.

46. Each subject shall carry the following maximum number of marks:—

Subject	Written.	Oral and Practical.	Total.
Medicine and Therapeutics	100	100	200
Surgery, including Operative Surgery.	100	100	200
Midwifery and Gynaecology	100	100	200

Percentage required to pass is 50 per cent in each subject.

47. A candidate shall be deemed to have passed with honours in the first division or in the second division according as he has obtained not less than seventy-five or sixty-six per cent respectively, of the total marks in the entire examination. Candidates failing in one subject will be required to fulfil six months further theoretical and practical work in that subject before being allowed to sit for the Board Examination in that subject again. Candidates

failing in more than one subject must complete a further year's theoretical and practical instruction in all subjects before being allowed to reappear for examination in all subjects.

Candidates will hand over to the Principal of the school stamped-addressed envelopes for the purpose of forwarding them their results at the earliest date as provided in rule 10.

The list of successful candidates will be published in the *Orissa Gazette* in alphabetical order provided that the first three candidates will be shown in order of merit for each examination.

SCHEDULE B.

EXAMINATION OF NURSES AND MIDWIVES.

The Medical Examination Board shall hold at regular intervals examinations for nurses and midwives in all the subjects prescribed for such examinations, and shall award qualifying certificates to them. The preliminary qualifications, courses of training, subjects of examinations, and forms of diploma may be altered from time to time by the Medical Examination Board subject to the approval of the Provincial Government.

I.—General Regulations.

1: (a) There shall be two examinations for the diploma in General Nursing, namely, the first examination and the final examination in General Nursing.

(b) There shall be two examinations for the diploma in Midwifery, namely, the first examination and the final examination in Midwifery.

A list of nurses qualified by these examinations will be maintained by the Board.

2. (a) The minimum period for the diploma in General Nursing shall be three years, namely, one year for the course of training for the first examination as prescribed in Schedule A, and two further years for the course of training for the final examination as prescribed in Schedule B.

(b) Nurses who were granted certificates of proficiency in their professional capacity by the head of a recognized institution as defined in rule 11 before the institution of these examinations by the Medical Examination Board may be permitted to appear for the final nursing examination prescribed by the Medical Examination Board provided that they have been attached to a recognized hospital for at least two years since the certificate was granted and are recommended by the head of the institution in which they have worked as suitable candidates. This privilege shall extend for two years from the date of this notification.

3. The minimum period for the diploma in midwifery shall be two years, namely one year for the course of training as prescribed in Schedule A, and one further year for the course of training as prescribed in Schedule C.

4. The minimum period for a combined diploma in General Nursing and Midwifery shall be $3\frac{1}{2}$ years, namely $1\frac{1}{2}$ years, after passing the examination for the diploma in Midwifery or six months after passing the examination for the diploma in General Nursing.

5. A candidate shall not be entitled to claim a refund of the fee prescribed in rule 10 or any portion of it because she has failed to pass or has failed to present herself for the examination. Any candidate who fails to pass may be admitted to one or more subsequent examinations on payment of the fees fixed in rule 10 and on producing a certificate that she has since the last examination received further instruction in all subjects for a period of three months to the satisfaction of the head of any of the recognized institutions as defined in rule 11, provided that after four failures she shall not be admitted to further examination except on the special recommendation of the head of the institution.

6. Two examiners shall be appointed annually by the Medical Examination Board. One of these examiners shall be a member of the nursing profession holding a satisfactory qualification and competent in the opinion of the Medical Examination Board for appointment as examiner. The other examiner shall be a member of the medical profession.

7. Each paper shall be set by only one examiner who shall also value the answer books; the practical and oral examinations shall be conducted by the two examiners together.

8. The scale of remuneration to the examiners shall be for setting each paper Rs. 25, for examining each answer paper rupee one (with a minimum of Rs. 20 for each paper), for conducting the oral and practical part of the examinations Rs. 1-8-0 per candidate (with a minimum of Rs. 32).

9. (a) The examinations for all the above diplomas and certificates shall be held twice yearly, in March and October at the Orissa Medical School General Hospital. Arrangements for these examinations shall be made by the Superintendent of the Orissa Medical School General Hospital, who shall be hereafter called the Superintendent of the examinations for nursing diplomas.

(b) All answer books together with copies of each examination paper set, shall be forwarded by the Superintendent of the examinations concerned to the examiners.

(c) The results of the examination, shall be sent by the examiners direct to the Secretary of the Medical Examination Board, and will be treated as confidential. A copy of the results after they are passed by the Board will be sent by the Secretary to the heads of the institutions concerned.

10. The following fees will be charged from the candidates:—

	Rs.
Examination fee for each examination	5
For the diploma in General Nursing	5
For the diploma in Midwifery	5

II.—*Regulations for the Diploma in General Nursing.*

11. Before admission to the first examination for the diploma in General Nursing a candidate must submit to the Secretary of the Medical Examination Board through the head of the institution in which the training is undertaken on a date fixed for the purpose evidence documentary and otherwise of—

(a) (i) good character, (ii) good conduct, (iii) good health, (iv) preliminary educational qualifications corresponding to the 7th standard in English or the 4th standard in English with a good knowledge of a vernacular and (v) satisfactory work during the period under training;

(b) having attained the age of 19 years at the time of appearing at the examination;

(c) having undergone a course of training for twelve months in a hospital or institution recognized for the purpose as laid down in rule section 1 of the General Regulations;

(d) (i) having undergone a course of 20 lectures in Elementary Anatomy, Physiology and Personal Hygiene as laid down in Schedule A and of having attended at least 75 per cent of these lectures;

(ii) having undergone a course of 20 lectures in Elementary Nursing, Bandaging, First Aid as laid down in Schedule A, and of having attended 75 per cent of these lectures.

12. The first examination shall consist of—

A—Elementary Anatomy, Physiology and Personal Hygiene—

(i) One paper of three hours.

(ii) An oral examination on the above subject.

(a) The paper shall consist of two questions in Anatomy, two questions in Physiology and two questions in Hygiene. The questions shall be of equal value and the candidates shall be required to attempt five questions in all.

(b) The marks allotted shall be as follows:--

Paper	...	...	...	...	80
Legibility, correct spelling of commonplace words, method in answering questions.					20
Oral	...	...	...	...	50
The minimum pass marks for written and oral combined.					33 %

B—Bandaging, First Aid and Elementary Nursing—

(i) One paper of three hours.

(ii) Practical and oral examination.

(a) The paper shall consist of one question on Bandaging, one question on First Aid and three questions on Elementary Nursing. All questions are to be attempted.

(b) The marks allotted shall be as follows:—

Paper	...	80	} Minimum pass marks 33 per cent.
Legibility, etc.	...	20	
Practical	...	40	} Minimum pass marks 40 per cent.
Oral	...	40	

Minimum aggregate for the first examination shall be 40 per cent.

13. Before admission to the final examination for the diploma in General Nursing a candidate must submit to the Secretary, Medical Examination Board, through the head of the institution in which the training is undertaken, on a date fixed for the purpose, evidence of—

(a) having passed the first examination in General Nursing;

(b) either (i) having undergone a course of training for a total period of at least three years, or (ii) having passed the examination for the diploma in Midwifery in a hospital or institution recognized for the purpose and having subsequently undergone a course of training for at least 1½ years;

(c) having undergone a course of 20 lectures in Medical Nursing as prescribed in Schedule B, and having attended at least 75 per cent of these lectures;

(d) having undergone a course of 20 lectures in Surgical and Ophthalmic nursing as prescribed in Schedule B, and having attended at least 75 per cent of these lectures, and

(e) (i) good character; (ii) good conduct; (iii) good health and (iv) satisfactory work during the whole period of training.

NOTE.—This rule is subject to the exemption provided for in rule 2(b).

14. The final examination shall consist of—

(i) One paper of three hours in Medical Nursing—six questions, five to be attempted.

(ii) Oral and practical examination.

15. (a) The marks allotted shall be as follows:--

Paper	...	...	90	} Minimum pass marks 40 per cent.
Legibility	...	...	10	
Practical	...	...	40	} Minimum pass marks 40 per cent.
Oral	...	...	40	

(b) (i) One paper of three hours on Surgical Nursing—six questions, five to be attempted.

(ii) Oral and practical examination.

(c) The marks allotted for examination shall be as follows:—

Paper	...	90	} Minimum pass marks 40 per cent.
Legibility	...	10	
Practical	...	40	
Oral	...	40	} Minimum pass marks 40 per cent.

(d) The aggregate minimum pass marks for the whole of this examination shall be 50 per cent.

16. A candidate who obtains 75 per cent of the total number of marks in the final examination of General Nursing shall be considered to have passed with honours.

III.—*Regulations for the Diploma in Midwifery.*

17. Before admission to the first examination for the diploma in Midwifery the candidate must fulfil the conditions laid down in section II, rule 11 above.

18. The first examination for the diploma shall be the same as prescribed in section II, rule 12 above.

19. Before admission to the final examination for the diploma in Midwifery the candidate must submit to the Secretary of the Medical Examination Board through the head of the institution in which the training is undertaken, on a date fixed for the purpose, evidence of—

- (a) having passed the first examination for the diploma in Midwifery;
- (b) either (i) having undergone a course of training for a total period of at least two years, of which the last year has been spent in a lying-in hospital or the lying-in ward of a general hospital recognized for the purpose, or (ii) having undergone a course of training for at least six months subsequent to passing the final examination in General Nursing in a lying-in hospital or the lying-in wards of a general hospital recognized for the purpose;
- (c) having undergone a course of 20 lectures in Midwifery and Obstetric Nursing as prescribed in Schedule C, and having attended at least 75 per cent of these lectures;
- (d) having attended at least 20 cases of labour of which twelve have been personally conducted by the candidate making the usual examinations and personally delivering the patients under the direct supervision of a qualified officer of the institution;
- (e) having nursed 20 labour cases during the lying-in period, and of having personally recorded notes on the cases, and
- (f) (i) good character, (ii) good conduct, (iii) good health, and (iv) satisfactory work during the whole period of training.

20. The final examination for the diploma in Midwifery shall consist of—

- (a) (i) One paper of three hours in Midwifery and Obstetric Nursing—five questions, all to be attempted.

(ii) Oral and practical examination.

- (b) The marks allotted shall be as follows:—

Paper	...	90	} Minimum pass marks 40 per cent.
Legibility	...	10	
Practical	...	50	} Minimum pass marks 50 per cent.
Oral	...	60	

- (c) The records of cases made by the candidate during her training shall be scrutinized by the examiners at the time of oral and practical examinations.

(d) The aggregate pass marks of the whole of the examination shall be 50 per cent.

21. A candidate who obtains 75 per cent of the total number of marks in the final examination shall be considered to have passed with honours.

SCHEDULE C.

EXAMINATION OF INDIAN NURSES AND MIDWIVES.

The Medical Examination Board shall hold at regular intervals examinations for Indian nurses and midwives in all the subjects prescribed for such examinations and shall award qualifying certificates to them. The preliminary qualifications, courses of training, subjects of examinations and forms of diplomas may be altered from time to time by the Medical Examination Board subject to the approval of the Provincial Government. Rules 32 to 42 and the declaration required for diplomas for midwifery and nurses shall be applicable to these Indian nurses and midwives also.

I.—*General Regulations.*

1. (a) There shall be two examinations for the diploma in General Nursing (Indian), namely, the first examination and the final examination in General Nursing (Indian).

(b) There shall be two examinations for the diploma in Midwifery (Indian), namely, the first examination and the final examination in Midwifery (Indian).

A list of Indian nurses qualified by these examinations will be maintained by the Board.

2. (a) The minimum period for the diploma in General Nursing (Indian) shall be three years, namely, one year for the course of training for the first examination, as prescribed in Schedule A. and two further years for the course of training for the final examination as prescribed in Schedule B.

(b) Indian nurses who were granted certificates of proficiency in their professional capacity by the head of any institution before the institution of these examinations by the Medical Examination Board may be permitted to appear for the Final Nursing Examination (Indian) prescribed by the Medical Examination Board provided that they have been attached to a hospital for at least two years since the certificate was granted, and are recommended by the head of the institution in which they have worked as suitable candidates. This privilege shall extend for two years from the date of this notification.

3. The minimum period for the diploma in Midwifery (Indian) shall be two years, namely, one year for the course of training as prescribed in Schedule A, and one further year for the course of training as prescribed in Schedule C, but if already in possession of the diploma of General Nursing may appear for the final examination for diploma for Midwifery provided that she shall have completed the requisite training prescribed in rule 18(c) and (d).

4. A candidate shall not be entitled to claim a refund of the fee prescribed in rule 9 or any portion of it because she has failed to pass or has failed to present herself for the examination. Any candidate who fails to pass may be admitted to one or more subsequent examinations on payment of half the fees fixed in rule 9 and on producing a certificate that she has since the last examination received further instruction in all subjects for a period of three months to the satisfaction of the head of any institution, provided that after four failures she shall not be admitted to further examination except on the special recommendation of the head of the institution.

5. Two examiners shall be appointed annually by the Medical Examination Board. One of these examiners shall be a member of the nursing profession, holding a satisfactory qualification and competent in the opinion of the Medical Examination Board for appointment as examiner. The other examiner shall be a member of the Medical profession.

6. Each paper shall be set by only one examiner, who shall also value the answer books; the practical and oral examinations shall be conducted by the two examiners together.

7. The scale of remuneration to the examiners shall be for setting each paper Rs. 25, for examining each answer paper rupee one, for conducting the oral and practical part of the examinations Rs. 1-8-0 per candidate.

8. (a) The examinations for all the above diplomas and certificates shall be held twice yearly, at such hours and places as the Board may decide.

(b) All answer books, together with copies of each examination paper set, shall be forwarded by the Superintendent of the examinations concerned to the examiners.

(c) The results of the examinations, shall be sent by the examiners direct to the Secretary of the Medical Examination Board, which will be treated as confidential. A copy of the results after they are passed by the Board will be sent by the Secretary to the heads of the institutions concerned.

9. The fees payable to Orissa Medical Examination Board will be:—

	Rs.
For each examination	5
For each re-examination	2

II.—Regulations for the Diploma in General Nursing (Indian).

10. Before admission to the first examination for the diploma in General Nursing (Indian) a candidate must submit to the Secretary of the Medical Examination Board through the head of the institution in which the training is undertaken on a date fixed for the purpose evidence documentary and otherwise of—

- (a) (i) good character, (ii) good health and (iii) elementary knowledge in reading and writing in some language or other;
- (b) of being not less than 17 years of age and not more than 40 years at the time of appearing for the examination;
- (c) having undergone a course of training for twelve months in a hospital; and
- (d) having undergone instructions in the rudiments of Anatomy, Physiology and Personal Hygiene as laid down in Schedule A.

11. The first examination shall consist of—Elementary Anatomy, Physiology and Personal Hygiene—

- (i) One paper of three hours.
- (ii) An oral examination on the above subjects—

(a) The paper shall consist of two questions in Anatomy, two questions in Physiology and two questions in Hygiene. The question shall be of equal value and the candidates shall be required to attempt five questions in all.

(b) The marks allotted shall be as follows:—

Paper	...	...	...	...	100
Oral	...	...	...	...	50
The minimum pass marks for written and oral combined.					33 %

12. Before admission to the final examination for the diploma in General Nursing (Indian), a candidate must submit to the Secretary, Medical Examination Board, through the head of the institution in which the training is undertaken, on a date fixed for the purpose, evidence of—

- (a) having passed the first examination; and
- (b) having undergone training for three years in a hospital.

NOTE.—This rule is subject to the exemption provided for in rule 2(b).

13. The final examination shall consist of—

- (i) One paper of three hours in Medical Nursing—six questions, five to be attempted.

- (ii) Oral and practical examination.

14. (a) The marks allotted shall be as follows:—

Paper	...	100	Minimum pass marks 40 per cent.
Practical	...	40	} Minimum pass marks 40 per cent.
Oral	...	40	

(b) (i) One paper of three hours on Surgical Nursing—six questions, five to be attempted.

(ii) Oral and practical examination.

(c) The marks allotted for examination shall be as follows:—

Paper	...	100	Minimum pass marks 40 per cent.
Practical	...	40	} Minimum pass marks 40 per cent.
Oral	...	40	

(d) The aggregate minimum pass marks for the whole of this examination shall be 50 per cent.

15. A candidate who obtains 75 per cent of the total number of marks in the final examination of General Nursing (Indian) shall be considered to have passed with honours.

III.—Regulations for the Diploma in Midwifery (Indian).

16. Before admission to the first examination for the diploma in Midwifery (Indian) the candidate must fulfil the conditions laid down in rule 10, above.

17. The first examination for the diploma shall be the same as prescribed in rule 11 above.

18. Before admission to the final examination for the diploma in Midwifery (Indian) the candidate must submit to the Secretary of the Medical Examination Board through the head of the institution in which the training is undertaken, on a date fixed for the purpose, evidence of—

(a) having passed the first examination for the diploma in Midwifery (Indian);

(b) either (i) having undergone a course of training for a total period of at least two years, of which the last year has been spent in a hospital, or (ii) being in possession of the diploma in General Nursing and having completed training prescribed in (c) and (d) of this rule;

(c) having attended at least 30 cases of labour, of which twelve have been personally conducted by the candidate, making the usual examinations and personally delivering the patients under the direct supervision of a qualified officer of the institution; and

(d) having nursed 20 labour cases during the lying-in period, and of having personally recorded notes on the cases.

19. The final examination for the diploma in Midwifery (Indian) shall consist of—

(a) (i) One paper of three hours in Midwifery and Obstetric Nursing—five questions, all to be attempted.

(ii) Oral and practical examination.

(b) The marks allotted shall be as follows:—

Paper	...	100	Minimum pass marks 40 per cent.
Practical	...	50	} Minimum pass marks 50 per cent.
Oral	...	60	

(c) The records of cases made by the candidate during her training shall be scrutinized by the examiners at the time of oral and practical examinations.

(d) The aggregate pass marks of the whole of the examination shall be 50 per cent.

20. A candidate who obtains 75 per cent of the total number of marks in the final examination shall be considered to have passed with honours.

SCHEDULE D.

INTERPRETATION CLAUSES.

1. "Recognized" means recognized for the purpose by the Orissa Council of Medical Registration.

2. "Regular attendance" shall be considered to be attendance at 75 per cent of the lectures and of the practical classes and satisfactory performance of the work of the class of the tutorials, clinics, demonstrations, or any other form of organised teaching connected with subject including any examination that may be held.

NOTE.—(1) The following is the form of certificate which must be adopted in all cases:—

I certify that.....attended regularly my course of.....Lectures, Clinics, Tutorials, Demonstrations/Practical class meetings on.....during the period.....and that he/she performed the work of the class satisfactorily.....School.

Teacher.

NOTE.—(2) On receipt of all the required certificates the Principal of the Medical School will issue a certificate in the following terms:—

I certify that.....has undergone one year's Post-Graduate study in the Medical School and associated hospital at.....in the subjects as shown in the Schedule of the Orissa Medical Examination Board and has compiled in full with the curriculum as laid down therein for the Diploma in Medicine and Surgery.

EXAMINATION FOR THE DIPLOMA IN MEDICINE AND SURGERY OF THE EXAMINATION BOARD.

Every candidate for the diploma examination shall apply to the Secretary in the form prescribed by the Board with a fee of Rs. 100 at least one month before the commencement of the examination and shall also furnish certificates—

- (a) of having passed the licentiate examination of the Examination Board or its equivalent at least two years previously;
- (b) of having undergone a year's postgraduate study in a medical school and associated hospitals approved by the Orissa Medical Examination Board in the following subjects:—

- (1) Pathology, (2) Medicine including Tropical diseases and principles of preventive medicine, (3) Surgery, (4) Diseases of the eye, ear, nose and throat, (5) Midwifery and diseases of women, (6) Medical Jurisprudence, attendance on 20 medico-legal cases including 6 post-mortem examinations, with instruction on examination of cases, preparation of reports and certificates and giving of medical evidence;

- (c) of having regularly attended the following courses of lectures and demonstrations:—

- (i) a three months' course of practical instruction in applied Pathology and Bacteriology at each class of three hours a day to be held twice a week and also to attend at six post-mortem examinations;
- (ii) a course of lectures in clinical medicine and 20 lectures in tropical diseases and preventive medicine during one academic year;
- (iii) a course of lectures in clinical surgery during one academic year;
- (iv) a course of 10 clinical lectures on the eye and 10 on the ear, nose and throat including practical instruction in the use of various instruments during one term;
- (v) a course of lectures in clinical midwifery and diseases of women during one academic year;
- (vi) attendance on all medico-legal post-mortems during a period of six months;

(d) of having regularly attended hospital practice during the whole calendar year, viz.—

- (i) six months' attendance in the medical wards of a recognized hospital with clinical teaching during such attendance; case notes of all cases must be kept and produced at the Medicine Examination;
- (ii) six months' attendance at the surgical wards of a recognized hospital with clinical teaching during such attendance; case notes of all cases must be kept and produced at the Medicine Examination;
- (iii) three months' attendance at the surgical outdoor and three months' at the medical outdoor departments of a recognized hospital of four hours a week;
- (iv) three months' attendance of four hours a week at the ophthalmic and three months' at the ear, nose and throat departments of a recognized hospital.
- (v) three months' attendance at the practice of a lying-in hospital for women, recognized by the Board; case notes must be kept and produced at the Medicine Examination.

3. The following is the scale of marks allotted to each subject:—

(1) Pathology and Parasitology—

Written paper	...	...	...	...	100
Oral, etc.	...	...	...	...	100

(2) Diseases of the eye, ear, nose and throat—

Written paper	...	...	...	...	100
Oral, etc.	...	...	...	...	100

(3) Surgery—

Written paper	...	...	...	...	100
Oral, etc.	...	...	...	...	100

(4) Medicine—

Written paper	...	...	...	...	100
Oral, etc.	...	...	...	...	100

(5) Midwifery and diseases of women—

Written paper	...	...	...	...	100
Oral, etc.	...	...	...	...	100

(6) Medical Jurisprudence—

Written paper	...	...	...	...	100
Oral and practical	...	...	...	...	100

(7) Public Health and Tropical Medicine and Hygiene—

Written paper	...	...	...	...	100
Oral and practical	...	...	...	...	100

4 The minimum number of marks required to pass the examination shall be 50 per cent in each part of each subject. Candidates who gain 80 per cent of the marks in any subject shall be declared to have passed with "honours" in that subject, but no candidate who does not pass in all the subjects at one and the same time shall be declared to have passed "with honours" in any subject.

5. A candidate who fails in more than one subject will be declared to have failed in the whole examination.

6. A candidate who fails in one subject only may be allowed to appear in that subject in the following year, subject to the following conditions:—

(a) The number of marks obtained must not be less than 40 per cent in that subject.

(b) Certificate of further attendance at school and hospital in that subject for 6 months.

(c) A fee of Rs. 50 must be paid for re-examination in the one subject.

7. A candidate who fails twice in the same subject and is desirous of appearing again in the examination will be required to appear in all subjects in the following year.

8. A syllabus of the course of study in Pathology is given in Appendix A. This syllabus can be changed from time to time by the Board with the approval of the Provincial Government.

9. As soon as possible after the examination the Secretary shall publish a list of candidates who have passed, arranged in alphabetical order.

Each successful candidate shall be granted a diploma.

APPENDIX.

Explanatory Synopsis of Courses of Instruction required for a five-year study in Medicine.

PHYSIOLOGY

Including organic and biochemistry, Histology. General Physiology, Physiology of the systems of the body.

A minimum of 100 hours per annum.

Practical Physiology.—Including Organic and Biochemistry, Histology, General Physiology and the Physiology of the Irritability stimulation, contraction of muscle, conduction in the Nervous system, reception of stimule in the nervous system, secretion digestion, absorption body fluids and their regulation, metabolism, respiration, animal heat and its regulation.

The course is to include the actual performance of experiments by the student upon frog and mammalian preparations, designed to stimulate his individual powers of observation and reasoning rather than as more mechanical illustrations of stated truth. The mammalian work to consist of not less than 60 hours work (=2 terms).

The course is to include a series of observations, made upon a human subject, comprising the followings topics: respiration and gas analysis; total respiratory exchange and energy production; investigation of the blood; blood gases; the circulation; the kidneys; the alimentary canal. The human course to consist of not less than 60 hours work (=2 terms).

The minimum periods of practical work in each of the three main divisions of the subject are as follows :—

Histology.—4 hours per week, 260 hours in two years.

Organic and Biochemistry.—4 hours per week, 260 hours in two years.

Experimental Physiology.—4 hours per week, 260 hours in two years.

ANATOMY AND EMBRYOLOGY.

Anatomy.—Taught in lecture demonstrations as follows:—

(a) *General introduction to Anatomy.*—A series of lecture-demonstrations including gross and microscopic specimens, to illustrate the design and function of the tissues of the body including their Phylogeny and Ontogeny.

(b) A minimum of 60 hours.

Regional Anatomy.—A series of lecture-demonstrations illustrative of inductive reasoning applied to the investigation of the design of the human body and including stress upon the methods of observation and reasoning employed in applying a knowledge of Anatomy to clinical material.

X-Rays to be constantly used.

A minimum of 100 hours.

Practical Anatomy.—The dissection of the human body as an exercise in observation investigation and the use of reason in evaluating the significance of the data so collected, rather than the usual sterile method of merely confirming large numbers of facts stated in a text-book and the subsequent committing to memory of these unassociated and unproved assertions.

X-Rays to be constantly used and demonstrated.

A minimum of 400 hours in two years.

Embryology.—A series of lecture-demonstrations including the use of diagrams, lantern slides, models, macroscopic and microscopic material, designed to show the progressive development of the human embryo as a correlated whole.

A minimum of 40 hours.

Practical Embryology.—A series of observations upon living Amphibian and Avian Embryos, and such fresh human material as may be available. A

series of studies of prepared Macro and microscopic preparations. To be included as part of 280 hours of Histology. A minimum of 60 hours.

NOTE.—Neurology.—In view of the easily recognised fact that the teaching of Neuro-Anatomy is a futile procedure unless correlated with Neuro-Physiology, and that, against these have little meaning unless illustrated by demonstration of Neurological cases from the clinic, and by mammalian experiment directly. This part of Anatomy and Physiology with Embryology to be taught during two terms, i.e., 60 hours of lecture-demonstration and 100 hours of practical work, to the senior pre-clinical students and the senior clinical students together as one class. Thus every student will cover this difficult and important ground twice in 5 years, and the subject will be taught as a correlated whole, rather than a disjointed and indigestible mass of non-related facts requiring an almost impossible feat of memory to retain sufficient for examination purposes. Cardiology and Gastro-Enterology to be similarly treated.

PHARMACOLOGY AND MATERIA MEDICA.

Pharmacology.—A series of lecture-demonstrations concerning the modification of the function of the Physiological systems by the action of drugs. The design of the sequence of these, and of the practical experimental Pharmacology, is to follow the same arrangement as that followed in Physiology. In this way the student may correlate his Pharmacology with Physiology already carried out.

A minimum of 60 hours.

Practical Pharmacology.—As detailed above. A minimum of 120 hours.

Materia Medica.—A series of practical classes preceded by a demonstration and introductory discussion. To cover prescription writing practical pharmacy, and the study of Materia Medica specimen.

PATHOLOGY.

Lectures.—A course of lecture-demonstrations arranged to cover (a) general principles of Pathology; the causation of disease, the vital reaction of the body, its tissues and sells to irritants inflammation; suppuration repair, infection; infective grannlomata; patholty of nutrition; degeneration and *infiltration*; atrophy and necrosis; hypertrophy and neoplasia; mechanical disturbances of the circulation; hyperaemia acute and chronic, thrombosis; cedema; ischaemia; embolism; infarction (b) special pathology of the individual organs and tissues.

Fresh morbid material.—Macroscopic and Microscopic will be used throughout the course in such a way that the method of observation, assembly of data, and logical inductive methods may be used by the student to ascertain what the deviation from normal may be rather than he follows the mere verification of a text-book description of a morbid appearance.

A further emphasis should be laid upon the explanation of signs and symptoms of disease in terms of Pathological change and deviation of normal function.

A minimum of 30 lectures in section (a) and 30 in section (b).

Practical.—In these sections (a) and (b). Complimentary to and to follow on the lectures immediately; (c) Clinical Pathology. A course of instruction of not less than 60 hours practical work.

Instruction in post-mortem technique and appearances according to the material available and in museum material will form part of the practical instruction.

The whole practical course to cover a minimum of 240 hours.

Bacteriology.—An elementary course of practical instruction preceded by a short discussion, Bacteriology and Protozoology.

A minimum of 60 hours work.

MEDICAL JURISPRUDENCE AND TOXICOLOGY.

Lectures.—The relation of the medical practitioner to the Law. Notes of cases. Reports-Courts. Forms of evidence. Medical evidence professional secrecy. Dying declarations. Certificates of deaths. Examination of the

dead body and its surroundings. Medicolegal Autopsies, Malpraxis. Identity. Signs of death. wounds, assaults, suicide. Manslaughter, murder. Examination of blood stains. Various forms of death. Sudden and unexpected death. Insanity. Mental deficiency. Drunkenness. Opium and Narcotic addition. Impotence. Sterility. Pregnancy. Abortion. Delivery. Live birth. Infanticide. Concealment of birth. Rape. Examination of seminal stains. Life Assurance. General Principle of Toxicology. Mode of action of the more important poisons. Symptoms and treatment of poisoning.

Minimum of 60 hours.

Practical.—Post-mortems of medico-legal importance. Report writing. Giving evidence. Visits to courts to hear cross-examinations.

Practical Toxicology (in conjunction with the practical Pharmacology class).

Minimum of 60 hours.

PUBLIC HEALTH.

Lectures.—A series of lectures, illustrated as far as possible by visits to works, slaughter house, Ice Factories, etc., Museum demonstrations and demonstrations of any active field work available. The course should cover: Meaning and scope of preventive medicine. Administrative machinery of preventive medicine. Maternity care. Child welfare. School health and hygiene. Adolescent and adult health. The dwelling house. Food. Milk and water-supply, their control and relation to the public health. Principles of epidemiology and vital statistics. Infaction and infectious diseases. Diseases of animals communicable to man. Protozoology in relation to Public Health. Yaws in relation to Public Health. Malaria. The Malaria Survey. Filariasis and Public Health. Hookworm and Public Health. Venereal diseases in relation to Public Health. Leprosy its control and relation to Public Health. Tuberculosis, its control and relation to Public Health. Prevention of disease, infectious and otherwise. Nuisances and dangerous trades. Industrial hygiene. Climate meteorology in relation to Public Health. (Bacteriology, Parasitology, Immunology, Serology and medical Entomology will be given in their Public Health aspects under consideration of the diseases involving these subjects).

A minimum of 40 hours.

Practical Work.—Visits to municipal Public Health works; Work in School Health Clinics; Venereal diseases clinics; Leprosy clinics; Tuberculosis clinics; Food inspection work.

Instruction in the practical aspects of sanitary construction and planning.

Instruction in epidemic duties and control. Instruction in vaccination.

Instruction in rural hygiene and conservancy.

A minimum of 120 hours.

MEDICINE.

Lectures.—No syllabus can be laid out, since (a) it is manifestly impossible to cover the whole of medicine in three years' lectures, (b) it is unnecessary to attempt it (a). The students require good foundation in the *common* diseases. If this is done properly and the student caused to work and think along scientific and inductive lines or reasoning he will be capable of approaching any case, whether or not he has studied previously in detail that particular disease.

A minimum of 100 hours will be devoted to lectures in general Medicine.

Clinical Medicine.—Taught daily in the wards to those students working in the Medical Department.

Introductory course in Clinical Methods.—During the first month after entering the Medical Department the student will receive daily instruction in case history taking; examination of the systems. Normal and Abnormal; the significance of Physical signs; the making of a Diagnosis. The whole will be carried out from the standpoint of applied Physiology and Pathology.

Therapeutics.—A course of lecture-demonstrations upon the Principles of Treatment in Medicine given each year. A minimum of 60 hours. To be given from a Physiological point of view.

CHILDREN'S DISEASES AND CHILD HEALTH.

A course of 20 lectures (20 hours) and practical instruction detailed under "Practical instruction and duties".

Tuberculosis.—A general introductory course of a minimum of 10 hours emphasis to be laid upon the Prophylactic and Therapeutic side of disease.

Leprosy.—A general introductory course of a minimum of 10 hours. Emphasis to be laid upon the Prophylactic and Therapeutic side of the disease.

Neurology.—A course of 60 hours lecture-demonstration and 100 hours practical including Embryology, Anatomy, Physiology, Pharmacology. Pathology and clinical aspects in co-operation with the Departments concerned. (See note under Anatomy).

Psychological Medicine.—Taught under Forensic Medicine. A minimum of 10 hours' instruction.

Infectious Diseases.—A minimum of 20 hours lectures to cover the common on prevalent infectious diseases and their control and treatment. Revision classes. Final year students attend these in the Spring Term daily.

SURGERY.

Lectures.—(Note under Medicine applies).

A minimum of 100 hours lecture in Surgery considered regionally with emphasis upon the Anatomy and Physiology applied to the subject. Emphasis may be laid upon the common clinical conditions.

Preliminary Clinical Instruction.—Including case history taking, examination of normal and abnormal, significance and elicitation of Physical signs. Basic Principles of Surgery and Surgical Therapy. Principles of Asepsis and their practice. Minimum of 30 hours in one month.

Clinical Surgery.—Three meetings each week of two hours each. A minimum of 72 hours in six months dressership.

Operative Surgery and applied Anatomy.—Taught from the point of view of living Anatomy, with a lining model and specimens from the Anatomy Department.

Technique taught separately theoretically and upon Anesthedogs. Daily instruction the Operation Theatre and illustrations of the use and application of the Technical principles and Anatomical basis in a Surgical attack on any region.

A minimum of 30 hours theoretical instruction and 60 hours practical apart from the daily Theatre work.

Eur, eye, nose and throat.—A minimum of 10 hours theoretical instruction.

Venereal disease.—A minimum of 10 hours theoretical instruction.

Anaesthesia.—A minimum of 10 hours theoretical instruction. Daily instruction in the practice over a period of two months and 25 personal cases.

X-RAY, RADIUM AND PHYSICAL THERAPY.

A minimum of 10 hours theoretical instruction. Practice in reading Radiograms is obtained in the Wards of the Hospital in relation to cases.

MIDWIFERY AND GYNAECOLOGY.

Lectures.—A series of lectures emphasising general principles of the subject with particular stress upon the clinical aspects.

A minimum of 100 hours.

A COURSE OF OPERATIVE OBSTETRICS AND GYNAECOLOGY.

A minimum of 30 hours.

A COURSE OF INSTRUCTION IN ANTE-NATAL, POST NATAL AND INFANT HEALTH.

A minimum of 30 hours theoretical.

A minimum of 120 hours practical.

A COURSE OF INSTRUCTION IN CLINICAL MATERNITY.

Two days per week or as often as occasion may arise. Each clinic of about two hours and including the demonstration of management of cases, manipulations, etc., including out-patients.

A minimum of 60 hours in four months.

A COURSE OF INSTRUCTION IN CLINICAL GYNAECOLOGY

As for Clinical Midwifery.

Synopsis of courses of Instruction required for a five-year study in Hospital Practice.

This must extend over three years. The following periods of the practice in the departments mentioned are minimum required.

First Hospital Year.—

- (1) Introductory Clinical Instruction in Medicine: One month.
- (2) Medical clerking to in-patients: Five months. (i.e. six months medical clerking: in all).
- (3) and (4). Surgical dressing to inpatients: *six months* (one month preliminary instruction).

Second Hospital Year.—

- (1) Out-patient clerking (Medical)—Three months.
- (2) Out-patient dressing (Surgical)—Three months.
- (3) Anaesthetic clerking—Two months.
- (4) Children diseases (including out-patients)—Two months.
- (5) Venereal disease clinics and wards dresser (indoor and outdoor)—Two months.

Third Hospital Year.—

- (1) Maternity (including one month's residence and 20 personal cases). Ante Natal Clinics Gynaecology—Six months clerking.
- (2) Tubercle clinic clerk—One month.
- (3) Leprosy clinics clerk (including skins)—One month.
- (4) Eye, Ear, Nose and Throat Dresser—Two months.
- (5) Clinical Pathology clerk (including Post-mortems)—Two months.

HOME DEPARTMENT.

NOTIFICATIONS.

The 16th September 1942.

No. 9155-P.(C).—In exercise of the powers conferred by clause (j) of sub-section (1) of section 21 of the Motor Vehicles Act, 1939 (IV of 1939), the Governor of Orissa is pleased to make the following amendment to the Orissa Motor Vehicles Rules, 1940, the same having been previously published as required by sub-section (1) of section 133 of the said Act, namely:—

AMENDMENT.

After rule 5 of the Orissa Motor Vehicles Rules, 1940, the following rule shall be inserted, namely:—

“5A. Steam road-roller—Applicant for licence—Exemption from fees—Any applicant for a licence to drive a steam road-roller shall be exempt from the payment of the fee prescribed by sub-section (8) of section 7 of the Act.”

By order of the Governor,
C. S. JHA,
Deputy Secretary to Government.

The 12th September 1942.

No. 3107-C.—In pursuance of sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Armed Forces (Special Powers) Ordinance, 1942 (XLI of 1942), shall apply to all the partially-excluded areas in the Province of Orissa.

The 14th September 1942.

No. 3129-C.—In pursuance of sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Collective Fines (Amendment) Ordinance, 1942 (XLIII of 1942), shall apply to all the partially-excluded areas in the Province of Orissa.

The 15th September 1942.

No. 3150-C.—In pursuance of sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Penalties (Enhancement) Third Amendment Ordinance, 1942 (Ordinance No. XLVI of 1942), shall apply to the partially-excluded areas in the Province of Orissa.

By order of the Governor,
J. BOWSTEAD,
Chief Secretary to Government.

COMMERCE AND LABOUR
DEPARTMENT.

NOTIFICATIONS.

The 11th September 1942.

No. 2680—1J-15/42-Com.—In pursuance of sub-section(1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Indian Companies (Amendment) Act, 1942 (XVII of 1942), shall apply to all the partially-excluded areas of the Province of Orissa except the districts of Angul and the Khondmals.

The 16th September 1942.

No. 9161-Com.(C).—In pursuance of sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the War Risks (Factories) Insurance (Second Amendment) Ordinance, 1942 (Ordinance No. XL of

1942), shall apply to all the partially-excluded areas of the Province of Orissa.

By order of the Governor,

W. W. DALZIEL,

Secretary to Government.

OFFICE OF THE REVENUE
COMMISSIONER.

NOTIFICATION.

The 10th September 1942.

No. 638—XVII-4/42-S.G (C).—The following amendment which has been made by Government in the model rules for the grant of travelling allowance to employees under the District Boards has been adopted by the District Board of Puri :—

Rule 9.—In class "First" delete the words "the District Engineer" occurring after the words "the District Board".

E. C. ANSORGE,

Revenue Commissioner, Orissa.